

ITEM NO.1501

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 493/2022

JASOBANTA SAHU

APPELLANT(S)

VERSUS

THE STATE OF ORISSA

RESPONDENT(S)

Date : 30-04-2024 This matter was called on for pronouncement of judgment today.

For Appellant(s)

Mr. T.N. Tripathi, Adv.
Mr. Gautam Das, AOR
Mr. Pragyesh Pratap Singh, Adv.
Mr. Dharendra Kumar Jha, Adv.
Mr. Rajendra Singh Chauhan, Adv.
Mr. Santosh Kumar Bebartta, Adv.

For Respondent(s)

Mr. Suvenu Suvasis Dash, AOR
Ms. Swati Vaibhav, Adv.
Ms. Shruti Vaibhav, Adv.

1. Hon'ble Mr. Justice B.R. Gavai pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Sandeep Mehta.
2. The appeal is allowed, in terms of the signed judgment.
3. The appellant is acquitted of all the charges charged with. He is directed to be set at liberty forthwith, if not required in any other case.
- 4W. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
BRANCH OFFICER

(Signed "Non-Reportable" Judgment is placed on the file)